

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-164-2020**

Mr. Shirish Kamat ... Petitioner
Versus
The State of Goa & Ors. ... Respondents

Shri Nigel Da Costa Frias, Advocate for the Petitioner.
Shri Parag Rao, Advocate for the Respondents No.3 & 4.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 14th September 2020

P.C. :

The petitioner has filed an application to bring on record the additional respondents shown in that application. According to Shri Nigel Da Costa Frias, the learned counsel for the petitioner, they are necessary parties as the outcome of this case is likely to affect their interest.

2. Shri Parag Rao, the learned counsel for the respondents no.3 & 4, expresses no objection. He, too, informs the Court that they are necessary parties.

3. The respondents no.1 & 2, as I see, are formal parties. I, therefore, allow this application and permit the petitioner to bring on record these additional respondents. Necessary amendment to be carried out in one week. Post the matter on 05.10.2020.

4. In the meanwhile, the Registry will issue notice to the newly added parties. Humdast granted. Besides, the petitioner is permitted to serve notice on the additional respondents through private service.

5. Interim relief, granted earlier, stands extended by three weeks.

DAMA SESHADRI NAIDU, J.

NH